

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).9098/2009

(From the judgement and order dated 22/01/2009 in WA No.716/2008 of the HIGH COURT OF KERALA AT ERNAKULAM)

STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

KANDATH DISTILLERIES

Respondent(s)

(With appln(s) for vacating stay, c/delay in filing rejoinder affidavit and with prayer for interim relief and office report)
(For Final Disposal)

Date: 30/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. C.S. Rajan, Sr.Adv.
Mr. Ramesh Babu M.R.,Adv.For Respondent(s) Mr. V.Giri, Sr.Adv.
Mr. George Poonthottam, Adv.
Mr. Dileep Pillai, Adv.
Mr. Ajay K. Jain, Adv.
Mr. George Mathew, Adv.
Mr. M.P. Vinod,Adv.UPON hearing counsel the Court made the following
O R D E R

Mr. C.S. Rajan, learned senior counsel appearing for the petitioners commenced his submissions at 3.50 P.M. and was on his legs when the Court rose for the day.

List tomorrow i.e. on 31.1.2013 as part heard. To be taken up as 1st case.

|(A.D. Sharma)

| |(Renuka Sadana)

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|Court Master

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